

TO BE PUBLISHED IN PART II SECTION 3(ii) OF THE GAZETTES OF INDIA

GOVERNMENT OF INDIA
DEPARTMENT OF REVENUE AND BANKING

NEW DELHI: THE 16th June, 1977.

NOTIFICATION
(INCOME-TAX)

NO.1824(F.NO.404/127/77-ITCC): In pursuance of sub-clause (iii) of clause (44) of section 2 of the Income-tax Act, 1961 (43 of 1961) and in supersession of notification no.659(F.NO.404/193/74-ITCC) dated 26.6.1974 of the Government of India in the Department of Revenue and Insurance the Central Government hereby authorises S/Shri J.M.Bhattacharjee and S.K.De, being Gazetted Officers of the Central Government, to exercise the powers of Tax Recovery Officers under the said Act.

2. This Notification shall come into force with effect from the dates S/Shri J.M.Bhattacharjee and S.K.De take over charge as Tax Recovery Officers.

Sd/-

(H. Venkataraman)

Deputy Secretary to the Govt. of India

To

The Manager,
Government of India Press,
New Delhi.

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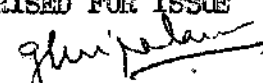
1. All Commissioners of Income-tax.
2. All Directors of Inspection.
3. The Comptroller and Auditor General of India, New Delhi.
4. The Chief Secretary to the Govt. of Assam, Gauhati/Meghalaya, Shillong/
Nagaland, Kohima/Manipur, Imphal/Tripura, Agartala/Arunachal Pradesh,
Itanagar/Mizoram, Aizwal.
5. The Zonal Accounts Officer, I.T.Deptt., Shillong.
6. The Commissioner of Income-tax, North Eastern Region, Shillong.
7. Bulletin Section.
8. The Joint Secretary and Legal Adviser, Ministry of Law, New Delhi.
9. Guard File.

Sd/-

(H. Venkataraman)

Deputy Secretary to the Govt. of India

AUTHORISED FOR ISSUE


(Miss Gita Triplani)

Assistant Director
DIRECTORATE OF INSPECTION(RS&F).

NO.CC/ITCC/1761/423/RSP/77.

* SHARMA *
24/6/77

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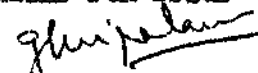
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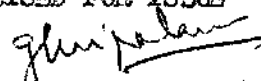
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